

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-312(ND)/2017

IN THE MATTER OF:

M/s V. Chiranjit & Co.

Vs.

M/s Wiltan Telmag (India) Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 10.05.2018

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)


For the Petitioner/Applicant :

For the RoC :


For Income Tax Department :

ORDER

On the request of learned counsel for the petitioner the matter is adjourned to
14.05.2018.


(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar
10.05.2018


(R. VARDHARAJAN)
MEMBER (JUDICIAL)